

has decided to adjure violence and acknowledged that Mizoram is an integral part of India;

(b) whether and document has been signed in this regard within the frame work of the Constitution of India; and

(c) if so, the broad outlines there of?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOSEN): (a) and (b). Yes, Sir.

(c) The MNF delegation in a signed document, have acknowledged that Mizoram is an integral part of India and conveyed to the Government of India their resolve to accept a settlement of all problems in Mizoram within the framework of the Constitution of India.

In order to bring about a climate of understanding and an atmosphere of peace and tranquillity in Mizoram at the earliest, the delegation agreed to adjure violence and suspend all activities. In furtherance of the above objectives, the underground delegation agreed to collect all underground personnel with their arms and ammunition inside mutually agreed camps, within one month, after their establishment and also agreed to hand over arms and ammunition to the Government of India.

The Government of Mizoram on their part have suspended operations for an initial period of three months with effect from 6th July, 1976. Such suspension, however, would not apply to operation against U.G. personnel attempting to cross international border and to the maintenance of law and order.

It was agreed to continue the talks further.

Diversification of Production in Steel Pipe and Tubes Industry

192. **SHRI R. S. PANDEY:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have permitted the steel pipe and tubes industry to diversify production; and

(b) if so, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI T. A. PAI): (a) Yes, Sir.

(b) This has been done in accordance with the Government policy to permit flexibility to entrepreneurs to optimise the utilisation of their installed capacity.

Shoes and Chappals

193. **SHRI RAM PRAKASH:** Will the Minister of INDUSTRY be pleased to state:

(a) whether there is a proposal under consideration of Government to market 'Nagrik' Shoes and Chappals shortly; and

(b) if so, the salient features thereof and the date by which these items will come into the market?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): (a) The Delhi State Industrial Development Corporation have submitted a scheme for manufacturing and marketing of mass consumption articles under the trade name 'Nagrik'. Leather shoes and chappals are included in the list of articles.

(b) The Corporation has been requested to furnish a detailed proposal indicating the financial implications viz. investment and phasing of expenditure how the funds are proposed to be raised, profitability, staff required etc., and these details are awaited.

Instructions to States on use of MISA and DIR

194. **SHRIMATI SAVITRI SHYAM:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether instructions have been sent recently to States on the use of